

APPROPRIATION (RAILWAYS)  
NO. 2 BILL,\* 1979

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1978-79 for the purposes of Railways.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1978-79 for the purposes of Railways."

*The motion was adopted.*

PROF. MADHU DANDAVATE:  
I introduce† the Bill.

17.18 hrs.

RE. BUSINESS OF THE HOUSE

MR. CHAIRMAN: Items 13 and 14 to be discussed together.

SHRI HARI VISHNU KAMATH (Hoshangabad): I oppose it. The House will see that item 13 refers to 1976-77, the dark age and the be-  
lighted year of the Emergency, that period of tyranny and terror. I oppose it on the ground that the demands for that year of the dark age should not be discussed along with the demands for 1978-79, the year of light and life. These two are totally incompatible and incongruous. They should not be discussed together. They are not on par at all, those two years, one in the dark age and the other in the age of light and life. So, they should be discussed separately.

MR. CHAIRMAN: Is it a legal objection?

SHRI HARI VISHNU KAMATH: It is a substantial and material objection. There are so many things to be brought out which happened in that dark year of 1976-77. Don't mix sugar of 1978-79 with sand of 1976-77.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I have absolutely no objection if they are discussed separately. If they are discussed jointly, I have no objection to that also. I want a discussion. That is all.

MR. CHAIRMAN: I have not to give a ruling on that. I am in the hands of the House.

SHRI HARI VISHNU KAMATH: You kindly see the foot-note. It does not say, "to be discussed together". It says, "may be discussed together".

MR. CHAIRMAN: May be discussed together or may not be discussed together. I will take the sense of the House. I am entirely in the hands of the House.

SOME HON. MEMBERS: Separately.

MR. CHAIRMAN: Let them be discussed separately. In that case, I must inform the House, the total time which was fixed as two hours, has to be divided: one hour to the first item, and one hour to the other item.

We first take up the Demands for Excess Grants.

17.21 hrs

DEMANDS\* FOR EXCESS GRANTS  
(GENERAL), 1976-77

MR. CHAIRMAN: The House will now take up discussion and voting on the Demands for Excess Grants in re-

†Introduced with the recommendation of the President.

\*Moved with the recommendation of the President.

pect of the Budget (General) for 1976-77 presented on the 20th December, 1978 and the 2nd March, 1979.

Motion moved:

"That the respective excess sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the

Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1977, in respect of the following demands entered in the second column thereof—

Demands Nos. 11, 19, 21, 24, 29, 39, 40, 54, 57, 66 and 80."

*Demands for Excess Grants (General) for 1976-77 submitted to the vote of Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand submitted to the vote of the House
Rs.		
<b>I. EXPENDITURE MET FROM REVENUE</b>		
11	Ministry of Chemicals and Fertilizers . . . . .	48,327
21	Defence Services—Army . . . . .	4,93,30,113
24	Defence Services—Pensions . . . . .	1,71,01,397
29	Ministry of Energy . . . . .	14,926
39	Other Expenditure of the Ministry of Finance . . . . .	17,52,19,745
57	Andaman and Nicobar Islands . . . . .	1,04,13,310
66	Broadcasting . . . . .	7,02,524
80	Roads . . . . .	7,18,750
<b>II. EXPENDITURE MET FROM CAPITAL</b>		
19	Capital Out lay on Posts and Telegraphs . . . . .	16,20,25,885
40	Loans to Government Servants etc., . . . . .	1,10,22,21
54	Other Expenditure of the Ministry of Home Affairs . . . . .	93,000

MR. CHAIRMAN: As yet, I have not received any name. (*Interruptions*) After all, the names should come to the Chair.

SHRI HARI VISHNU KAMATH (Hoshangabad): I want to seek certain clarifications on the Demands for Excess Grants in respect of the Budget (General) for 1976-77. Last time the same procedure was followed. did not give my name.

MR. CHAIRMAN: Do you want to make a speech?

SHRI HARI VISHNU KAMATH: I would like to seek only clarification because the House cannot forget that this year, 1976-77 as I said earlier, belonged to the 'Dark Age' . . .

MR. CHAIRMAN: I cannot allow any speech to be made. If you want to seek clarification, please ask your questions only.

**SHRI HARI VISHNU KAMATH:** Against Defence Services—Army, there is a big Demand for Grants totalling Rs. 5 crores. These are Demands for excess grants only. The sanctioned grants were there earlier. These are excess grants demands only. You should not forget that there was a lot of hanky-panky going on in that year. I want a clarification on this point as to why it was incurred.

Another one relates to the expenditure of the Ministry of Finance, Rs. 17 crores. It is not a very small sum. It is an excess grant demand, not a supplementary grant. So, Rs. 17 crores in respect of the Ministry of Finance, Rs. 5 crores in respect of Defence Services—Army, and also for Capital Outlay on Posts and Telegraphs Rs. 16 crores. These three items are big items; the excess amounts involved are large.

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL):** So far as expenditure under Defence is concerned, with regard to Army, there was larger expenditure on pay and allowances, transportation and works, etc., then anticipated, i.e., Rs. 4.95 crores. The second item under this is 'Pensions and commutations thereof', Rs. 1.71 crores. The total comes to Rs. 6.66 crores. More details are given in the Explanatory Memorandum which has been circulated.

Regarding Finance, it is with regard to the loss by exchange on account of adjustment for the years prior to 1976-77. As there were larger receipts on gain by exchange in those years, the excess was notional. That is, Rs. 17.52 crores.

Similarly, with regard to P. & T., they are larger procurement of general stores, including adjustment of debits of previous years and more receipts of manufactured articles from Telecom factories, Rs. 16.20 crores.

**MR. CHAIRMAN:** Now, the question is:

"That the respective excess sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1977, in respect of the following demands entered in the second column thereof—

Demands Nos. 11, 19, 21, 24, 29, 39, 40, 54, 57, 66 and 80."

*The motion was adopted.*

17.26 hrs.

#### SUPPLEMENTARY DEMANDS\* FOR GRANTS (GENERAL), 1978-79

**MR. CHAIRMAN:** Now we take up item 14—Supplementary Demands for Grants (General), 1978-79.

Motion moved:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979 in respect of the following demands entered in the second column thereof—

Demands Nos. 4, 6, 7, 11, 12, 18, 19, 22, 23, 26 to 32, 40 to 44, 47, 49, 52, 54, 55, 58, 59, 61 to 64, 66, 71, 76 to 81, 88, 90 and 92."

\*Moved with the recommendation of the President.